CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF A.V. COTTEX LIMITED. *(Formerly Dewan Industries Limited)*

Registered Office: P-10, Green Park (Ext), New Delhi: 110 016.

Tel No:+91-11-2671 6002. Fax No: +91-11-2671 6012.

Cash Offer for acquisition of 11,98,380 Equity Shares of Rs.10/- each from Shareholders of A.V. Cottex Limited ('Target Company or 'AVCL') at a price of Rs.14/- per fully paid up share and for Partly paid up shares the amount of Rs.14/- (Rupees Fourteen Only) to be reduced by amount due thereon i.e. Offer Price of Rs.6.50 per share for 10,900 Equity Shares of Rs.2.50 paid-up each and Rs 7.33 per share for 2,700 Equity Shares of Rs.3.33 paid-up each in terms of regulation 20(10) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 ('Regulations').

This Corrigendum to the Public Announcement is being issued by Collins Stewart Inga Private Limited ('Manager to the Offer') on behalf of Mr. Sudhir Milapchand Naheta and Ms. Rajkumari Sudhir Naheta ('Acquirers') to the Equity Shareholders of AVCL pursuant to regulation 10 and 12 of the Regulations. This Corrigendum to Public Announcement is issued pursuant to changes/ amendments advised by SEBI vide their letter no: CFD/DCR/TO/SKM/121787/08 dated March 31, 2008 and should be read in conjunction with the original Public Announcement ('PA') appeared in this newspaper on December 28, 2007.

The terms used in this Corrigendum to PA have the same meaning assigned to them in PA issued earlier, unless otherwise specified.

The shareholders of AVCL may please note the following amendments/changes to PA issued on December 28, 2007:

1. **Under the heading "The Offer"**

   Following table has been substituted with the table in Para 2.2.

No. of shares	Amount paid per share (Rs.)	Amount due per share (Rs.)	Total Amount due (Rs.)	Offer Price for Fully paid up Share. (Rs.)	Offer Price for Partly Paid up Shares. (Rs.)
2,700	3.33	6.67	18,000	14	7.33
10,900	2.50	7.50	81,750	14	6.50
13,600		**Total**	**99,750**		

2. **Under the heading "The Offer Price"**

   The Para 3.1 of the PA should be read in conjunction with the following.

   The Jaipur Stock Exchange Limited vide its letter dated January 15, 2008 addressed to AVCL intimated that AVCL has been delisted from JSE w.e.f from January 9, 2008.

   The Para 3.7 of the PA should be read in conjunction with the following.

   During the financial year 2006-2007, Promoter Sellers have acquired 24,51,500 equity shares representing 40.91% of the issued and subscribed share capital of the Target Company. Pursuant to this acquisition, the Promoter Sellers have triggered the Open Offer under the provisions of Chapter III of the Regulations. Table showing details of acquisition collectively made by the Promoter Sellers is given below.

Date	Mode of Acquisition	Particulars	No. of Shares Acquired	% to the issued and subscribed shares	cumulative no. of shares	% to the issued subscribed shares
1 Apr-06		Opening		0.00	1,173,625	19.59
13 Apr-06	Off market	Promoter Sellers Collectively	303,700	5.07	1,477,325	24.65
20 May-06	Off market	Promoter Sellers Collectively	856,200	14.29	2,333,525	38.94
30 Jun-06	Off market	Promoter Sellers Collectively	242,600	4.05	2,576,125	42.99
10 Jul-06	Off market	Promoter Sellers Collectively	39,400	0.66	2,615,525	43.65
31 Jul-06	Off market	Promoter Sellers Collectively	164,300	2.74	2,779,825	46.39
10 Aug-06	Off market	Promoter Sellers Collectively	192,600	3.21	2,972,425	49.61
21 Aug-06	Off market	Promoter Sellers Collectively	480,700	8.02	3,453,125	57.63
5 Oct-06	Off market	Promoter Sellers Collectively	1,200	0.02	3,454,325	57.65
10 Nov-06	Off market	Promoter Sellers Collectively	146,300	2.44	3,600,625	60.09
30 Nov-06	Off market	Promoter Sellers Collectively	24,500	0.41	3,625,125	60.50
		Total	**2,451,500**	**40.91**	**3,625,125**	

4. **Under the heading "Information about the Acquirers".**

   The Para 4 of the PA should be read in conjunction with the following.

   The Acquirers severally do not hold any directorship apart from holding directorship in M/s Gehna Creations (India) Private Limited.

   The Acquirers undertakes that, if there is any shortfall in meeting the SPAs' obligation and if need arises, they shall apply for loan against property from Banking or Financial Institutions.

5. **The Revised Schedule of activity.**

   Under Para 10.12. The Schedule of activity pertaining to the Open Offer has been revised and shall be read as under. The dates wherever appeared in the PA shall be read accordingly.

Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Public Announcement Date	December 28, 2007	Friday	December 28, 2007	Friday
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)	January 7, 2008	Monday	January 7, 2008	Monday
Last date for a Competitive Bid	January 17, 2008	Thursday	January 17, 2008	Thursday
Last Date by which Letter of Offer will be posted to shareholders	February 02, 2008	Saturday	April 16, 2008	Wednesday
Date of Opening of the Offer	February 15, 2008	Friday	April 23, 2008	Wednesday
Last date for revising the Offer Price / Offer size	February 22, 2008	Friday	April 29, 2008	Tuesday
Last date of withdrawal of tendered application by the shareholders	February 28, 2008	Thursday	May 6, 2008	Tuesday
Date of Closing of the Offer	March 5, 2008	Wednesday	May 12, 2008	Monday
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired Equity Shares and/or the unaccepted demat Shares / Share Certificate(s) will be credited/ dispatched	March 19, 2008	Wednesday	May 27, 2008	Tuesday

All the other terms and conditions remain unchanged.

The Acquirers accepts full responsibility for the information contained in this corrigendum to PA and also for the obligations of the Acquirers laid down in the Regulations and subsequent amendments made thereof. A copy of this corrigendum to PA will be available at SEBI website at http://www.sebi.gov.in.

THIS CORRIGENDUM TO PA IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS.

MANAGER TO THE OFFER

Collins Stewart Inga

Collins Stewart Inga Private Limited
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REGISTRAR TO THE OFFER.

MCPL

Mondkar Computers Private Limited
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Email: info@mondkarcomputers.com
Contact Person: Mr. Ram Jaiswar

Date : April 15, 2008
Place : Mumbai.

CONCEPT

Size: 12x35 sq. cm